

IN THE HIGH COURT OF JHARKHAND AT RANCHI
I.A. (Cr.) No. 1237 of 2021
In
Cr. Appeal (DB) No. 50 of 2020

Munnu Pradhan @ Kara --- --- Appellant
Versus
The State of Jharkhand --- --- Respondent

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Appellant: Mr. Anil Kr. Ganjhu, Advocate
For the Respondent: Mrs. Lily Sahay, A.P.P

- 04 / 06.09.2021 Learned counsel for the appellant Mr. Anil Kumar Ganjhu does not want to press the interlocutory application for suspension of sentence at this Stage.
2. Learned counsel for the State has no objection to the prayer.
 3. Accordingly, I.A. No. 1237 of 2021 is dismissed as not pressed.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)

Ranjeet/